

Central Administrative Tribunal
Principal Bench

CP-274/2004
OA-551/2003



New Delhi this the 21st day of March, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Gajender Pal Sharma,
Retd. Asstt. Manager, (Dairy Supervisor)
Delhi Milk Scheme and
R/o F.20, Patel Nagar I,
Ghaziabad-201001. -Applicant

(None Present)

Versus

1. Smt. Dino Sen
Secretary, Dept. of Animal Husbandry
& Dairying, Ministry of Agriculture,
Krishi Bhawan, New Delhi-110001.
2. Mrs. Amarjeet Kaur,
The Then General Manager (D.M.S.)
Delhi Milk Scheme, West Patel Nagar,
New Delhi-110008
(G.M. upto 19.4.2004)

At Present

Director,
Dept. Of Animal Husbandry & Dairying
M/o Agriculture, Krishi Bhawan,
New Delhi-110001.
Room No.

3. Shri N.A. Sheik
General Manager (from 19.4.2004)
Delhi Milk Scheme, West Patel Nagar,
New Delhi-110008. -Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

OA-551/2003 was disposed of vide order dated 18.11.2003 with
the following observations/directions to respondents:-

“Having regard to the rival contentions of the parties
and in the light of Scheme for In-situ promotion,
applicant's claim is directed to be considered by the
respondents in the light of their own dated 28.4.2003 and
also in the light of the DOP&T instructions for ACP
Scheme and to pass a detailed and speaking order within a
period of two months from the date of receipt of a copy of
this order. No costs”.

(A)

2. Learned counsel for respondents stated that respondents have fully complied with directions of this Court by passing detailed orders vide order dated 20.9.2004. We are satisfied on this count.

3. In this light, C.P. is dropped and notices to the respondents are discharged with liberty to the applicant to take legal recourse on remaining still aggrieved.

S. Raju
(Shanker Raju)
Member (J)
cc.

V.K. Majotra
21.3.05
(V.K. Majotra)
Vice Chairman (A)